### GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

## LOK SABHA UNSTARRED QUESTION NO. 1281 TO BE ANSWERED ON 22<sup>ND</sup> DECEMBER, 2017

#### CONCESSIONS TO PRIVATE HOSPITALS

# 1281. SHRI RAM TAHAL CHOUDHARY: SHRIMATI RAMA DEVI:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether several concessions/ facilities are extended to private hospitals/ nursing homes/charitable hospitals in the country by the Government;
- (b) if so, the details thereof along with the reasons for providing such facilities to these hospitals;
- (c) whether the norms formulated for such concessions are complied to by the said institutions and if so, the details thereof; and
- (d) whether the Government has got any mechanism in place to monitor them and take action for not complying with the norms and if so, the details thereof?

# ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SMT. ANUPRIYA PATEL)

- (a) & (b): Health is a State subject. It is within the domain of State/UT to extend concessions/facilities to private hospitals/nursing homes/charitable hospitals. Details in this regard are not compiled and maintained centrally.
- (c) & (d): Health being a State subject, formulation of norms regarding concessions to private hospitals/nursing homes/charitable hospitals, monitoring the compliance and taking action for violation against such institutions is the responsibility of the State/UT Government. Details in this regard are not maintained centrally.